



2026:AHC:21848

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1293 of 2026

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hitesh Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Hitesh Kumar Srivastava, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ, order or direction in the nature of Certiorari quashing the impugned three recovery orders dated 12.1.2026 (Financial Year 2017-18) passed by the respondent No. 3/ District Development Officer, District Siddharth Nagar, with liberty to file afresh, as according to him, the present petition has not properly been constituted.
2. Learned counsel for the respondents have no objection to the same.
3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 2, 2026

Ashu

(Vikas Budhwar,J.)